

TO BE REPRODUCED IN PART II SECTION 3(11) OF THE GOVERNMENT OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 13th July, 1973.

NOTIFICATION
(F.No. 197/73)

No. 2397 (F.No.197/82/73-IT(II)): In exercise of the powers conferred by clause (v) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Shree Somnath Trust' for the purpose of the said section for and from the assessment year 1973-79.

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(H.S. GHOSH)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Hon. Secy., Shree Somnath Trust, 'Trivani' Smritik Society, Jambagar 361001.
2. The Commissioner of Income-tax, Rajkot with reference to his letter No. Tech/87/82/73-79/JR dated 5.6.73.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IIT)/(IAR)/(Inv.), New Delhi.
5. Director of O&P Services (Income-tax), 1st Floor, Aman-e-Ghalib, Kirti Sankari Lane, New Delhi (5 Copies).
6. All Officers & Section of I.T. Wing of C.B.D.P., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies)
8. Sub-section of Dts. of Ins. (I&EP), New Delhi (5 copies)
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 Copies)
10. Shri H.S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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(H.S. GHOSH)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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